

LOK SABHA DEBATES

LOK SABHA

Friday, March 11, 1988 | Phalguna 21,
1909 (Saka)

*The Lok Sabha met at Eleven of the
Clock*

[MR. DEPUTY SPEAKER *in the Chair*].

ORAL ANSWERS TO QUESTIONS

[*English*]

IDBI Advance to a Gujarat Mining Unit

*242. DR. SUDHIR ROY : Will the Minister of FINANCE be pleased to state :

(a) whether the Industrial Development Bank of India advanced a sum of over Rs. 6.72 crores to a Gujarat mining unit;

(b) if so, the details thereof and basis on which the amount was advanced; and

(c) whether the money has been advanced in accordance with the guidelines of Government ?

THE MINISTER OF STATE IN THE DEPARTMENT OF ECONOMIC AFFAIRS IN THE MINISTRY OF FINANCE (SHRI EDUARDO FALEIRO) : (a) to (c). IDBI alongwith other institutions have sanctioned a sum of over Rs. 6.72 crores for purpose of mining activity in the State of Gujarat to Gujarat Mineral Development Corporation, a wholly owned State Government Undertaking. IDBI has reported that the sanction was made in accordance with institutional norms.

DR. SUDHIR ROY : Sir, I would like to know whether it is a fact that the Forest Department officials moved against this lease and already a case is pending in

the Gujarat High Court. I would also like to know whether the private cement company is owned by the relatives of an important Central Minister and because of this reason the IDBI has changed the norms and granted loan to this cement company violating its previous norms.

SHRI EDUARDO FALEIRO : Sir, I would like to say that the Gujarat Mineral Development Corporation does not belong to anybody apart from the Government of Gujarat themselves, and it is engaged in the mining of lignite, bauxite and silican sand at various sites. It does not involve in making of cement and the Company is doing very well and there is no reason why any court should really take action against this Company and to the best of my knowledge, there is no case pending in the High Court.

DR. SUDHIR ROY : That is the newspaper report which says that the case is pending in the Gujarat High Court. You have not answered my question whether the private cement company is owned by the relatives of a Central Minister and that is why the IDBI changed the norm and gave loan to this company.

SHRI EDUARDO FALEIRO : Sir, the IDBI is doing very well. They are not changing any norms regarding this Mineral Development Corporation.

As far as I know, there is no other mineral corporation. So, I really fail to understand what my hon. friend, Dr. Sudhir Roy wants to do with this particular mining unit. There is nothing wrong with it. Actually, he should be proud of the fact that this mining unit, GMDC operations have increased manifold in the last few years. Its sales have risen from Rs. 480 lakhs to in 1979-80. (*Interruptions*)

SHRI ANIL BASU : He is reading it. The question does not relate to the Gujarat

Mineral Development Corporation.

SHRI EDUARDO FALEIRO : Then, it relates to what ?

SHRI ANIL BASU : Mining unit.

SHRI EDUARDO FALEIRO : There is only one mining unit in Gujarat which comes within the scope of this question of advancement by IDBI of a sum of over Rs. 6.72 crores and, *i.e.* this Gujarat Mineral Development Corporation. I was in the process of giving details on how Gujarat Mineral Development Corporation is doing well. Then, the Member does not seem to be interested in good things that the Corporation is doing.

DR. SUDHIR ROY : Is it a private company, I want to know ?

SHRI EDUARDO FALEIRO : You please help me and also help him. (*Interruptions*)

DR. SUDHIR ROY : I have not got my answer. There is a newspaper report that there is a case pending against the mining unit in the Gujarat High Court filed by the forest officials.

SHRI EDUARDO FALEIRO : You please guide me. What should I do ? (*Interruptions*)

[*English*]

WELCOME TO PARLIAMENTARY
DELEGATION FROM THE PALESTINE
NATIONAL COUNCIL

MR. DEPUTY SPEAKER : Hon'ble Members, I have to make an announcement.

On my own behalf and on behalf of the Hon'ble Members of the House, I have great pleasure in extending our warm welcome to His Excellency Sheikh Abdul Hameed El-Sayeh, Speaker of the Palestine National Council and the Hon'ble members of the Palestine National Council who are on a visit to India as our honoured guests :

The other Hon'ble members of the delegation are :

1. Mr. Khaled El-Hassan, Member, PNC
2. Mr. Abdul Latif Othman, Member, PNC
3. Mr. Abdul Rahman Hourani, Member, PNC
4. Mrs. Intisar Al-Wazir, Member, PNC

The delegation arrived Delhi on Friday, 11 March, 1988. They are now seated in the Special Box. We wish them a happy and fruitful stay in our country. We also convey our warm greetings and very best wishes through them to His Excellency the Chairman of the P.L.O., the Palestine National Council, the Government and its friendly people.

ORAL ANSWERS TO QUESTIONS—

Contd.

[*English*]

Ramakrishnayya Committee Report on
Tea, Coffee and Rubber Boards

*247. SHRI Y.S. MAHAJAN† :
SHRI SANAT KUMAR
MANDAL :

Will the Minister of COMMERCE be pleased to state :

(a) whether Government have since considered the report of the Committee headed by Shri M. Ramakrishnayya on the functioning of the Tea, Coffee and Rubber Boards; and

(b) if so, the precise decisions taken on the various recommendations of this Committee and when are these to be implemented ?

THE MINISTER OF STATE IN THE
MINISTRY OF COMMERCE (SHRI P.R.
DAS MUNSI) : (a) Government has not yet taken a final view in the matter.

(b) Question does not arise.

SHRI SANAT KUMAR MANDAL :
Mr. Deputy-Speaker, Sir, may I know whether the Government were at any stage